

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No.76/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2020**

Name of the Company: Narmada Sagar Agri Seeds Pvt Ltd  
V/s  
Entire Ceramics Ltd

Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

(Through Video Conferencing)

Mr. Wasif S. Kadari, Learned Lawyer, appeared on behalf of the Petitioner.

Mr. Jigar Trivedi, Advocate, appeared on behalf of Mr. Harmish K. Shah, Learned Lawyer for the Respondent.

Learned Lawyer for the respondent is seeking an adjournment on the ground of settlement.

Prayer is allowed.

List the matter on 09.11.2020



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER (TECHNICAL)**



**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

Dated this the 6th day of October, 2020.